

those names which are certified by the District Collectors, etc. as Indian citizens after verification.

8. The draft rolls so prepared shall be published inviting claims and objections along with draft publication of rolls of other areas.
9. Any person who is enumerated by the enumerator in the identified area but whose name has not been included in the draft electoral roll on the basis of the verification of citizenship made by the District Collector etc., can, if he so desires, file an application for inclusion of his name in the prescribed Form 6 appended to the Registration of Electors Rules, 1960. In such a case the onus of proof that he is a citizen of India is on the applicant who has filed a claim application. The Electoral Registration Officer will decide such case on the basis of the evidence adduced by the claimant. He can also make use of information furnished by the district Collector, etc., and any additional information available with the district Collector, etc., in relation to that person on the basis of which the district Collectors, etc., had decided that the person is not an Indian citizen.
10. Publicity about the special enumeration procedure may be given through the print media, electronic media and by other means so that all those interested can help in the

preparation of an error-free electoral roll.

Legislation to Ban Mixing Religion with Politics

385. SHRI SHRAVAN KUMAR PATEL:
SHRI DHARMA BHIKSHAM:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to amend the people's Representation Act to ban the political parties from mixing religion with politics;

(b) if so, the details thereof; and

(c) the time by which the proposed amendment is likely to be brought before parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) There is no such proposal under consideration of the Government at present.

(b) and (c). Do not arise.

Tarapur Atomic Project

386. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the reactor of the Tarapur Atomic Project generating electricity is likely to collapse;

(b) if so, the likely impact thereof; and

(c) the steps taken/proposed to avoid such a mishap?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI

BHUVNESH CHATURVEDI): (a) No, Sir.

(b) and (c): Do not arise.

**Proposals from Maharashtra for
Setting up Industries**

387. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals received by the Union Government from Government of Maharashtra during each of the last three years for setting up of industries;

(b) the number of proposals approved and the number of those rejected during the above period;

(c) the reasons for not approving these proposals; and

(d) the steps taken by the Government for the speedy disposal of the pending proposals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). During the years 1990, 1991 & 1992, Nine applications were received from undertaking belonging to State Public Sector/State Industrial Development Corporations of Maharashtra. Against these, two Letters of Intent were issued and Six applications were rejected/withdrawn/not processed as licence was not required.

(c) The applications were rejected/otherwise disposed of on following grounds:-

- (i) No scope for creation of further capacity in the proposed line of manufacture;
- (ii) Proposed item of manufacture,

prima facie, does not appear to be included in the compulsory licensing list;

(iii) Proposal does not conform to the policy guidelines.

(d) All steps are taken by the Government for speedy disposal of applications.

[*Translation*]

Distribution of Surplus Land

388. SHRI LALIT ORAON:
SHRI PARASRAM BHARD-
WAJ:
SHRI KHELAN RAM
JANGDE:
SHRI SRIKANTA JENA:

Will the PRIME MINISTER be pleased to state:

(a) whether the entire litigation free surplus land was to be distributed by June, 1992:

(b) if so, the details thereof, State-wise:

(c) the details of surplus land available at present, State-wise; and

(d) the land under litigation and litigation free land distributed in the State of Bihar from October, 1992 to December, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWARTHAKUR): (a) and (b). The Conference of Chief Ministers of States held in the month of October, 1991 had resolved that alloceiling surplus land should be distributed by 31st March, 1992. The Conference of Revenue Ministers of States (14th March, 1992) revised this date. It was specified that all ceiling surplus land